

Training of Women Craft Instructors

2754. { Shri S. C. Samanta:
Shri Bhakt Darshan:
Shri Subodh Hansda:

Will the Minister of Labour and Employment be pleased to state:

(a) whether there is any separate institute for the training of women craft instructors;

(b) if so, where and when this institute was started;

(c) what are the crafts that were taught during the last two years;

(d) whether any other craft will be included in the course; and

(e) how many women have been trained so far?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The scheme was introduced at the Industrial Training Institute for Women, Curzon Road, New Delhi in April, 1955.

(c) (i) Cutting and Tailoring.

(ii) Embroidery and needle work with hand and machine.

(d) There is no such proposal at present.

(e) 88.

Silk and Rayon Export Promotion Council

2755. Shri Rameshwar Tantia: Will the Minister of Commerce and Industry be pleased to state what efforts have been made by the Silk and Rayon Export Promotion Council to popularise these fabrics in the Middle East and African countries?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): A statement giving the steps taken by the Silk and Rayon Textiles Export Promotion Council to promote exports is laid on the Table of the Lok Sabha. [See appendix VIII, annexure No. 19.]

Rehabilitation Ministers' Conference

2756. Shri D. C. Sharma: Will the Minister of Rehabilitation and Minority Affairs be pleased to state the decision taken on the recommendations of the Conference of Rehabilitation Ministers held in Darjeeling during 1957?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): A note showing the main recommendations made by the Conference and the decisions taken thereon is placed on the Table of the Lok Sabha. [See appendix VIII, annexure No. 20.]

Allotment of Evacuee Houses

2757. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to state the number of appeals which are pending before the Chief Settlement Commissioner in connection with allotment of evacuee premises jointly occupied by displaced persons?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Appeals and Revisions relating to divisibility, allotment (i.e. the right of one of the several occupants to the allotment of the entire property), valuation and auctions are all registered under one category. The number of appeals and revisions under this category pending on 31st March, 1958 before the Chief Settlement Commissioner was 1738.

It is not possible to give the number of such appeals and revisions in which only the question of allotment of evacuee premises occupied by more than one displaced person is in issue without an amount of labour which would not be commensurate with the result likely to be achieved.

Loans to Displaced Persons

2758. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to state the procedure of charging interests for loans advanced to loanees leaving